

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

CIVIL CONTEMPT APPLICATION NO. 86 OF 2001

IN  
ORIGINAL APPLICATION NUMBER 841 OF 1992

ALLAHABAD, THIS THE 25th DAY OF SEPTEMBER, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.  
HON'BLE MR. D. R. TIWARI, MEMBER (A)

Achyut Kumar Singh  
son of Late R.K. Singh, resident of  
Railway Quarter, M-2, Malgaodam Road, Barabanki,  
District- Barabanki.

....Applicant

(By Advocate : J. N. Sharma-Absent)

V E R S U S

1. Shri S.P. Mehta, General Manager,  
Northern Railway, Baroda House,  
New Delhi.
2. Shri K.K. Pandey,  
Divisional Railway Manager,  
Northern Railway, Lucknow.
3. Shri B.K. Mishra, Secretary,  
Union Public Service Commission, New Delhi.

....Respondents

(By Advocate : Shri A.K. Gaur & Shri Manoj Kumar)

O R D E R

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this application under section 17 of Administrative  
Tribunals Act, 1985 the applicant has prayed to punish the  
respondents for wilful disobedience of the order of this  
Tribunal dated 08.09.2000 passed in O.A. No.841/1992 and  
1505-A of 1998. The direction given by this Tribunal :

was as under:-

"For the reasons stated above both the O.As are allowed. The orders of termination dated 14.05.1992/16.06.1992 and 06.07.1998 are quashed. The applicant shall be entitled for being reinstated on the post with all benefits. He shall also be paid arrears of salary for the period from December 1996 to June 1998 and salary for the month of June 1992. Amount payable under this order shall be paid within a period of six months from the date of communication of this order. Applicant shall also be entitled for the direction given by Calcutta Bench of this Tribunal for examination of the claim of the applicant for regularisation."

2. Learned counsel for the respondents filed Supplementary Counter Affidavit on 18.09.2003 wherein it has been stated that applicant was reinstated in service as Adhoc Assistant Medical Officer and was posted at Mainpuri Health Unit, Allahabad Division vide office order dated 05.12.2001. He joined there on 14.12.2001. Subsequently applicant was posted as Adhoc Assistant Medical Officer Barabanki on 10.04.2002. In para-4 it has also been stated that applicant has been paid arrears of salary to the tune of Rs.1,75,918/- and received by the applicant on 28.01.2003. It is further stated in para-5 that applicant has been found suitable for regularisation as Medical Officer by Union Public Service Commission on 05.06.2003 and his name has been recommended for regularisation to the Railways and Railway Board's vide order dated 17.09.2003 has regularised the applicant on the basis of the recommendation of the Union Public Service Commission. Shri Manoj Kumar, counsel for the respondent No.3 has also placed before us the letter received by him from the Union Public Service Commission



dated 09.06.2003 wherein it has been stated that applicant has been found suitable for regularisation as Assistant Divisional Medical Officer.

3. In the circumstances, as the order of this Tribunal has been fully complied with, we do not find that ~~the~~ case of contempt is made out. The contempt application is dismissed. Notices are discharged.

There will be no order as to costs.

*D. Deo*  
Member (A)

*R. S.*  
Vice-Chairman

shukla/-